

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.226/2004**

**Monday this the 10 th day of July 2006.**

**CORAM:**

**HON'BLE MR. K.B.S.RAJAN, JUDICIAL MEMBER**

**HON'BLE MR. N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

N.M.Kavalan,  
S/o Late Marathan,  
Gramin Dak Sevak Mail Deliverer,  
Koratti K.Muri P.O. Irinjalakuda.  
Residing at Nedumpillil House,  
Koratti East P.O., PIN – 680 308.                      Applicant

(By Advocate Shri P.C.Sebastian)

Vs.

1.     The Superintendent of Post Offices,  
         Irinjalakuda Division, Irinjalakuda – 680 121.
2.     The Postmaster General,  
         Central Region, Kochi – 682 016.
3.     The Union of India represented by  
         Secretary to Govt. of India,  
         Ministry of Communications,  
         Department of Posts, New Delhi.                      Respondents

(By Advocate Smt. Mariam Mathai, ACGSC)

The application having been heard on 10.7.06  
the Tribunal on the same day delivered the following:

**ORDER**

**HON'BLE MR. K.B.S.RAJAN, JUDICIAL MEMBER**

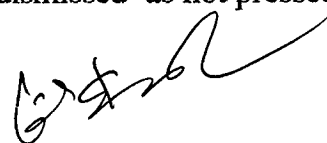
When the matter came up before the Bench, learned counsel for the applicant submitted that he does not want to proceed the O.A. any further and therefore, the O.A. may be dismissed as not pressed.

2.     In the light of the above submission, the O.A. is dismissed as not pressed.

Dated the 10<sup>th</sup> July, 2006.



**N.RAMAKRISHNAN  
ADMINISTRATIVE MEMBER**



**K.B.S.RAJAN  
JUDICIAL MEMBER**